

MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO.07/AM08 HELD ON 31ST OCTOBER, 2007 AT 2.30 P.M UNDER THE CHAIRMANSHIP OF SHRI R.S.GUJRAL, DGFT.

PRC Meeting was held under the Chairmanship of DGFT, and list of officers present in the meeting is given in **Annexure-I**.

2. Individual cases taken up for discussion and following decisions were taken. Decisions are elaborated at **Annexure-II**.

S.No.	Name of the firm	File No.	Request made	Decision of PRC
1.	M/s.Alcobex Metals Ltd., Jodhpur	01/94/180/653/AM08/PC.I	Revalidation of the advance licence for pro-rata enhancement of CIF value against adv.lic. for Annual Requirement bearing No.1310012442 dt. 3.12.03	Approved for the purpose of regularization of excess imports beyond the validity period of the licene.
2.	M/s.Reliance Industries Ltd., Mumbai	01/94/180/489/AM08/PC.I	Revalidation against adv.Lic.No.0310313422 dt.24.1.05 upto 22.1.08	Approved for revalidation for 6 months subject to payment of 2% composition fee.
3.	M/s.Reliance Industries Ltd., Mumbai	01/94/180/490/AM08/PC.I	Revalidation against advance licence No.0310255785 dt. 1.3.2004 upto 28.2.08	Approved for revalidation for 6 months subject to payment of 2% composition fee.
4.	M/s.Reliance Industries Ltd., Mumbai	01/94/180/491/AM08/PC.I	Revalidation against advance licence No.0310250569 dt. 30.1.04	Approved for revalidation for 6 months subject to payment of 2% composition fee.
5.	M/s.Reliance Industries Ltd., Mumbai	01/94/180/492/AM08/PC.I	Revalidation against advance licence No.0310306585 dt. 10.12.04	Approved for revalidation for 6 months

	Mumbai		10.12.04	for 6 months subject to payment of 2% composition fee.
6.	M/s.NU Tech Security Printers, N.Delhi	01/94/180/702/AM08/PC.I	EOP extension against adv.lic.No.0510122019 dt. 25.3.04	Rejected.
7.	M/s.The Indian Scientific Instruments Factory, Ambala Cant.	01/94/180/402/AM08/PC.I	Revalidation of Adv.Lic.No.3310004828 dt. 16.7.04 for six months.	Approved for revalidation for 6 months subject to payment of 2% composition fee.
8.	M/s.Chhotanagpur Rope Works Pvt.Ltd., Ranchi	01/94/180/634/AM08/PC.I	Revalidation of Adv.Lic.No.0210066254 dt. 28.6.04 for six months.	Approved for revalidation for 6 months subject to payment of 2% composition fee.
9.	M/s.Sutlej Textiles & Industries Ltd., Mumbai	01/94/180/496/AM08/PC.I	Revalidation of Adv.Lic.No.0310294336 dt. 29.9.2004	Approved for revalidation for 6 months subject to payment of 2% composition fee.
10.	M/s.Garg Associates Pvt.Ltd., Ghaziabad	01/94/180/514/AM08/PC.I	Revalidation of Adv.Lic.No.0510147429 dt. 31.12.04 for six months.	Approved for revalidation for 6 months subject to payment of 2% composition fee.
11.	M/s.Industrial Foams Pvt.Ltd.,	01/94/180/299/AM08/PC.I	Revalidation of Adv.Lic.No.0510146338 dt.	Approved for revalidation

	N.Delhi		21.12.04 upto 31.12.07	for 6 months subject to payment of 2% composition fee.
12.	M/s.Jai Nidhi Enterprises, Delhi	01/94/180/722/AM08/PC.I	Revalidation of 4 DEPB licences (details in Agenda)	Approved (as per detailed minutes at Annexure-II).
13.	M/s.Amruta Industries, Mumbai	01/94/180/630/AM08/PC.I	Revalidation of Adv.Lic.No.0310315589 dt. 7.2.05	Approved for revalidation for 6 months subject to payment of 2% composition fee.
14.	M/s.Larsen & Toubro Ltd., Mumbai	01/94/180/412/AM08/PC.I	Waiver of E.O. or extension in EO period for late realization of export proceeds against adv.lic.No.0310281487 dt. 19.7.04	Approved (as per detailed minutes at Annexure-II).
15.	M/s.SRF Polymers Ltd., Gurgaon.	01/94/180/738/AM07/PC.I	Request for acceptance of photo copies of S/Bs under Adv.Lic.No.0510105185 dt. 13.10.2003	Approved (as per detailed minutes at Annexure-II).
16.	M/s.Manika Moulds Pvt.Ltd., Mumbai	01/94/180/488/AM08/PC.I	Revalidation against Adv.Lic.No0310306250 dt. 9.12.04 upto 6.12.07	Approved for revalidation for 6 months subject to payment of 2% composition fee.
17.	M/s.Sharavathy Conductors Pvt.Ltd., Bangalore	01/94/180/493/AM08/PC.I	Revalidation against Adv.Lic.No.0710035561 dt. 21.1.2005	Approved for revalidation for 6 months subject to payment of 2% composition fee.
18.	M/s.Loyal Textile Mills Ltd.,	01/94/180/392/AM08/PC.I	Revalidation of Adv.Lic.No.3510014773 dt. 10.11.04	Approved for revalidation for 6 months

	Kovilapattu		19.11.04	for 6 months subject to payment of 2% composition fee.
19.	M/s.L& T – Komatsu Ltd., Bangalore	01/94/180/295/AM08/PC.I	Revalidation of Adv.Lic.No.0710028361 dt. 26.3.2004 for one year.	Approved for revalidation for 6 months subject to payment of 2% composition fee.
20.	M/s.L& T – Komatsu Ltd., Bangalore	01/94/180/296/AM08/PC.I	Revalidation of Adv.Lic.No.0710028360 dt. 26.3.2004 for one year.	Approved for revalidation for 6 months subject to payment of 2% composition fee.
21.	M/s.Marico Ltd., Mumbai	01/94/180/690/AM08/PC.I	Revalidation of Adv.Lic.No.0310258421 dt. 15.3.2004.	Approved for revalidation for 6 months subject to payment of 2% composition fee.
22.	M/s.Gandhinagar Urban Development Authority, Gandhinagar	01/93/180/03/AM08/ PC.I(B)	Request to permit import of new Fire Fighting Vehicle from Kandla Port	Approved.
23.	M/s.Jubilant Export Pvt.Ltd., Bangalore	01/93/180/61/AM07/ PC.I(B)	Request to permit temporary import of two new vehicles- Audi (A31.81 TFSI 4V 118KW EA888 DQ250-6F for field trials and environment testing (no commercial value)	Approved.
24.	M/s.Bloom Dekor Ltd., Ahmedabad	01/94/180/686/AM08/PC.I	Request for grant of revalidation of adv.lic.No.0810025203 dt.	Approved for revalidation for 6 months

			15.1.2003 for a period of 6 month from the date of endorsement.	subject to payment of 2% composition fee.
25.	M/s.Bloom Dekor Ltd., Ahmedabad	01/94/180/687/AM08/PC.I	Request for grant of revalidation of adv.lic.No.0810032764dt. 30.9.2003 for a period of 6 month from the date of endorsement.	Approved for revalidation for 6 months subject to payment of 2% composition fee.
26.	M/s.Bloom Dekor Ltd., Ahmedabad	01/94/180/685/AM08/PC.I	Request for grant of revalidation of adv.lic.No.0810028678 dt. 12.5.2003 for a period of 6 month from the date of endorsement.	Approved for revalidation for 6 months subject to payment of 2% composition fee.
27.	M/S.Tata Tea Ltd., Kolkata	01/60/162/337/AM08/EFGC(PRC)	Request for revalidation of 2 DEPB licence Nos.0210061119 dt. 18.2.2004 & 02600479 dt.11.9.98.	Rejected.
28.	M/s.Moraya Global Ltd., Mumbai	01/60/162/21/AM08/EFCG(PRC)	Extension in EOP in respect of Adv.Lic.No.0310054049 dt. 21.9.2000 for a further period of 6 months from the date of endorsement.	Rejected.
29.	M/s Sutej & Industries Limited, Mumbai	01/94/180/497/AM08/PC-1	Revalidation of adv. Licence No.0310306579 dated 10.12.2004.	Approved for revalidation for 6 months subject to payment of 2% composition fee.

List of Officers present in the PRC Meeting held on 31.10.2007 at 2.30 P.M.

1. *Shri R.S. Gujral, DGFT – in the Chair*
2. *Dr. Maya D. Kem, Addl. DGFT*
3. *Shri S.K. Prasad, Addl. DGFT*
4. *Shri Sanjay Rastogi, EC*
5. *Shri S.K. Samal, Jt. DGFT*
6. *Shri A.K. Singh, Jt. DGFT*
7. *Shri O.P. Hisaria, Jt. DGFT*
8. *Shri Anil Agarwal, Jt. DGFT*
9. *Shri Tapan Mazumder, Jt. DGFT*
10. *Shri S.N. Dubey, DDG*

Annexure –II

Details of decision taken against individual cases :

Case No.1 M/s.Alcobex Metals Ltd., Jodhpur.

F.No.01/94/180/653/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidationof advance licence for pro-rata enhancement of cif value against advance licence No.1310012442 dt.3.12.03

The Committee noted that the firm has claimed to have fulfilled the export obligation nearly three times the original EO fixed within the valid EO period and the imports made are more than that was allowed originally under the Annual Advance Licence No.1310012442 dt.03.12.03. The

Committee therefore decided to grant revalidation of the said licence for pro-rata enhancement of the cif value of the licence only for the purpose of regularization of excess imports made beyond the validity period of the licence.

Case No.2 M/s.Reliance Industries Ltd., Mumbai

F.No.01/94/180/489/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation against advance licence No.0310313422 dt.24.1.05

The Committee noted that EO has almost been fulfilled in this case i.e. 99.94% qty. wise and 99.94% value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310313422 dt.24.1.05 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.3 M/s. Reliance Industries Ltd., Mumbai

F.No.01/94/180/490AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation against advance licence No.0310255785 dt.01.03.2004

The Committee noted that EO has almost been fulfilled in this case i.e. 99.40% qty. wise and 100% value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310255785 dt.01.03.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.4 M/s. Reliance Industries Ltd., Mumbai

F.No.01/94/180/491/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation against advance licence No.0310250569 dt.30.01.2004

The Committee noted that a substantial portion of EO i.e. 64.73% qty. wise and 100% value wise, has been fulfilled in this case as claimed by the party. It was therefore decided to revalidate the advance licence No. 0310250569 dt.30.01.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.5 M/s. Reliance Industries Ltd., Mumbai

F.No.01/94/180/492/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation against advance licence No.0310206585 dt.10.12.04

Subject: Revalidation against advance licence No.0510306585 dt.10.12.04.

The Committee noted that EO has been fulfilled 100% in this case as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310306585 dt.10.12.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.6 M/s. NU Tech Security Printers, New Delhi.

F.No.01/94/180/702/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Extension in EO period against advance licence No.0510122019 dt.25.3.04.

The Committee noted that the firm has fulfilled only 34% of EO (qty. wise) within the valid EOP. Committee also took into account the fact that sufficient time period of 18 months (from 25.3.2004 to 24.9.2005) was available to the firm to perform E.O. Therefore committee did not agree to the request of the firm for extension in EOP against advance licence No. 0510122019 dt.25.3.04.

Case No.7 M/s. The Indian Scientific Instruments Factory, Ambala Cantt.

F.No.01/94/180/402/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation of advance licence No.3310004828 dt.16.7.04

As the EO is claimed to have been fulfilled 100% (both qty. wise and value wise) by the firm, the Committee decided to revalidate the advance licence No. 3310004828 dt.16.7.04. for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of licence.

Case No.8 M/s.Chhotanagpur Rope Works Pvt. Ltd., Ranchi.

F.No.01/94/180/634/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation of Advance Licence No.0210066254 dt.28.6.04.

As the EO is claimed to have been fulfilled 100% (both qty. wise and value wise) by the firm, the Committee decided to revalidate the advance licence No. 0210066254 dt.28.6.04. for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of licence.

Case No.9 M/s. Sutlej Textiles & industries Ltd., Mumbai

F.No.01/94/180/496/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation of advance licence No.0310294336 dt.29.9.2004

As the EO is claimed to have been fulfilled 100% (both qty. wise and value wise) by the firm, the Committee decided to revalidate the advance licence No. 0310294336 dt.29.9.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of licence.

Case No.10 M/s.Garg Associates Pvt. Ltd., Ghaziabad.

F.No.01/94/180/514/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation of advance licence No.0510147429 dt.31.12.04

As the EO is claimed to have been fulfilled 100% (both qty. wise and value wise) by the firm, the Committee decided to revalidate the advance licence No. 0510147429 dt.31.12.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of licence.

Case No.11 M/s.Industrial Foams Pvt. Ltd., New Delhi.

F.No.01/94/180/299/AM07/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation of advance licence No.0510146338 dt.21.12.04

As the EO is claimed to have been fulfilled 100% (both qty. wise and value wise) by the firm, the Committee decided to revalidate the advance licence No. 0510146338 dt.21.12.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of licence.

Case No.12 M/s. Jai Nidhi Enterprises, Delhi.

F.No.01/94/180/722/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation of 4 DEPB licences. (i) 0510149833 dt.28.01.05

(ii) 0510149836 dt.28.01.05

(iii) 0510149837 dt.28.01.05

(iv) 0510149834 dt.28.01.05

The Committee noted that the validity of 3 DEPB licence Nos. 0510149833 dt.28.01.05, 0510149836 dt.28.01.05 & 0510149837 dt.28.01.05 expired while these were in the custody of Customs and the validity of fourth DEPB licence No. 0510149834 dt.28.01.05 was expired due to fault of the firm itself. Therefore Committee decided that the first three DEPB licences may be revalidated for a period of six month from the date of endorsement on the licences while 4th DEPB licence No. 0510149834 dt.28.01.05 may also be revalidated for a period of six month from the date of endorsement on the licence but with 2% cut in the value of the licence.

Case No.13 M/s.Amruta Industries , Mumbai

F.No.01/94/180/630/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation of advance licence No.0310315589 dt.7.2.05

The Committee noted that a substantial portion of EO i.e. 84% (both qty. wise and value wise), has been fulfilled in this case as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310315589 dt.7.2.05 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.14 M/s. Larsen & Toubro Ltd., Mumbai

F.No.01/94/180/412/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Waiver of E.O. or extension in EO period for late realization of export proceeds against advance licence No.0310281487 dt.19.7.04.

The Committee noted that the firm has fulfilled 100% EO (both in qty. and value) but exports proceeds has not been realized by the firm against licence No. 0310281487 dt.19.7.04. The Committee accepted the request of the firm for keeping the demand notice in abeyance, particularly keeping in view the fact that the supplies are to Iraq. Accordingly, it was decided to advise the RA to keep the Demand Notice in abeyance till 31.3.2008. However, as regards the period for realization of export proceeds, committee decided that it should be done by RBI as per their guideline.

Case No.15 M/s. SRF Polymers Ltd., Gurgaon

F.No.01/94/180/738/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Request for acceptance of photocopies of shipping bills under advance licence No.0510105185 dt.13.10.2003.

The Committee noted that the firm has submitted photocopies of 4 shipping bills duly attested by the Customs towards grant of EODC against advance licence No. 0510105185 dt.13.10.2003. It was decided that the reconstructed shipping bills duly attested by the Customs may be accepted towards grant of EODC, provided the same are within original EOP and other requisite documents, namely, original BRC etc. are submitted by the firm

Case No.16 M/s. Manika Moulds Pvt. Ltd., Mumbai
F.No.01/94/180/488/AM08/PC-1
Meeting No.07/AM08 date: 31.10.07
Subject: Revalidation against advance licence No.0310306250 dt.9.12.04.

The Committee noted that the firm has claimed to have fulfilled 280% of EO (qty. wise) and 199% (value wise) within the valid EOP and EODC granted by RA as claimed by the firm. Therefore committee decided to revalidate the advance licence No. 0310306250 dt.9.12.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence

Case No.17 M/s.Sharavathy Conductors Pvt. Ltd., Bangalore
F.No.01/94/180/493/AM08/PC-1
Meeting No.07/AM08 date: 31.10.07
Subject: Revalidation of advance licence No.0710035561 dt.21.1.05.

As the EO is claimed to have been fulfilled 100% (both qty. wise and value wise) by the firm, the Committee decided to revalidate the advance licence No. 0710035561 dt.21.1.05 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of licence.

Case No.18 M/s. Loyal Textile Mills Ltd., Kovilapatti
F.No.01/94/180/392/AM08/PC-1
Meeting No.07/AM08 date: 31.10.07
Subject: Revalidation of advance licence No.03510014773 dt.19.11.04

As the firm has claimed to have fulfilled EO 100% (both qty. wise and value wise), the Committee decided to revalidate the advance licence No. 03510014773 dt.19.11.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized value of the licence

Case No.19 M/s.L & T Komatsu Ltd., Bangalore

F.No.01/94/180/295/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation of advance licence No.0710028361 dt.26.3.04

As the EO is claimed to have been fulfilled 100% (both qty. wise and value wise) by the firm, the Committee decided to revalidate the advance licence No. 0710028361 dt.26.3.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of licence.

Case No.20 M/s. L & T Komatsu Ltd., Bangalore

F.No.01/94/180/296/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation of advance licence No.0710028360 dt.26.3.04

As the EO is claimed to have been fulfilled 100% (both qty. wise and value wise) by the firm, the Committee decided to revalidate the advance licence No. 0710028360 dt.26.3.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized value of licence.

Case No.21 M/s.Marico Ltd., Mumbai

F.No.01/94/180/690/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation of advance licence No.0310258421 dt.15.3.04

As the EO is claimed to have been fulfilled 100% (both qty. wise and value wise) by the firm, the Committee decided to revalidate the advance licence No. 0310258421 dt.15.3.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized value of the licence.

Case No.22 M/s.Gandhinagar Urban Development Authority, Gandhinagar.

F.No.01/94/180/03/AM08/PC-1(B)

Meeting No.07/AM08 date: 31.10.07

Subject: Reqeust to permit import of new Fire Fighting Vehicle from Kandla Port.

The Committee agreed to the request of the firm to permit import of new Fire Fighting Vehicle from Kandla Port in relaxation of Para 2(II) (d) of

The Committee agreed to the request of the firm to permit import of new Fire Fighting vehicle from Kandla Port in relaxation of Para 2(11) (d) of Import Licensing Note below Chapter 87 of ITC(HS).

Case No.23 M/s. Jubilant Export Pvt. Ltd., Bangalore

F.No.01/94/180/61/AM07/PC-1(B)

Meeting No.07/AM08 date: 31.10.07

Subject: Request to permit temporary import of two new vehicles- Audi (A 31.81 TFSI 4V 118KW EA888 DQ250-6F for Field trial and environment testing (no commercial value)

The case was considered as per the recommendations made by Department of Road Transport and Highways vide their letter indicated in the agenda. The Committee granted the relaxation subject to the conditions imposed by Department of Road Transport and Highways.

Case No.24 M/s.Bloom Dekor Ltd., Ahmedabad.

F.No.01/94/180/686/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Request for grant of revalidation of advance licence No.0810025203 dt.15.1.2003.

The Committee noted that a substantial portion of EO i.e. 114.20% qty. wise and 95.48% value wise, has been fulfilled in this case as claimed by the party. It was therefore decided to revalidate the advance licence No. 0810025203 dt.15.1.2003 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.25 M/s. Bloom Dekor Ltd., Ahmedabad.

F.No.01/94/180/687/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Request for grant of revalidation of advance licence No.0810032764 dt.30.9.2003.

Committee noted that the firm has claimed to have fulfilled EO 100% (both qty. wise and value wise). It was therefore decided to revalidate the advance licence No. 0810032764 dt.30.9.2003 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.26 M/s. Bloom Dekor Ltd., Ahmedabad.

F.No.01/94/180/685/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Reqeust for grant of revalidation of advance licence No.0810028678 dt.12.5.2003.

The Committee noted firm's claim of fulfillment of EO to the extent of 127% (qty. wise) and 149% (value wise). It was, therefore, decided to revalidate the advance licence No. 0810028678 dt.12.5.2003 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.27 M/s. Tata Tea Ltd., Kolkata

F.No.01/60/162/337/AM08/EFGC (PRC)

Meeting No.07/AM08 date: 31.10.07

Subject: Request for revalidation of 2 DEPB licence No.0210061119 dt.18.2.2004 & 02600479 dt.11.9.98.

The Committee did not agree to the request of the firm for revalidation of the two DEPB licence Nos. 0210061119 dt.18.2.2004 & 02600479 dt.11.9.98 as these licences are transferable in nature and the reasons given by the firm do not justify revalidation. The Committee, therefore, rejected the request of the firm.

Case No.28 M/s. Moraya Global Ltd., Mumbai.

F.No.01/60/162/217/AM08/ EFGC (PRC)

Meeting No.07/AM08 date: 31.10.07

Subject: Extension in EO period in respect of advance licence No.0310054049 dt.21.9.2000.

The Committee noted that the firm has fulfilled 70% EO (qty. wise only) against advance licence No.0310054049 dt.21.9.2000 as claimed by the firm. However, since the licence was issued in the year 2000 and quite old, Committee decided to reject the request of the firm for grant of EOP extension.

Case No.29 M/s. Sutlej Textiles & industries Ltd., Mumbai

F.No.01/94/180/497/AM08/PC-1

Meeting No.07/AM08 date: 31.10.07

Subject: Revalidation of advance licence No.0310306579 dt.10.12.2004

The Committee noted that EODC has been granted by RA in respect of licence No. 0310306579 dt.10.12.2004, the Committee decided to revalidate the said licence for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the cif value of

balance import.

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